

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

Regn.No.OA 524/91 Date of decision:04.03.92.

Shri Ashwani Nagar ....Applicant

Vs.

Union of India ....Respondents

For the Applicant ....Shri R.L. Sethi,  
Counsel

For the Respondents ....Shri B.R. Parashar,  
Counsel

CORAM:

THE HON'BLE MR.P.K. KARTHA, VICE CHAIRMAN(J)

THE HON'BLE MR.D.K. CHAKRAVORTY, MEMBER(A)

1. Whether Reporters of local papers may be allowed to see the Judgment? *Y*
2. To be referred to the Reporters or not? *N*

## JUDGMENT (ORAL)

(of the Bench delivered by Hon'ble Shri P.K.  
Kartha, Vice Chairman(J))

Heard the learned counsel of both parties. The learned counsel for the respondents states that all the outstanding dues of the applicant have released to him. The learned counsel for the applicant states that the applicant has received the amount due to him. In view of this, nothing survives in the present application. The application is disposed of at the admission stage itself without passing any order. The MP filed by the applicant is also disposed of accordingly.

There will be no order as to costs.

*D.K. Chakravorty*  
(D.K. CHAKRAVORTY)  
MEMBER (A)

04.03.1992

*P.K. Kartha*  
(P.K. KARTHA)  
VICE CHAIRMAN (J)  
04.03.1992

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